

## **PATNA HIGH COURT COMPUTERIZATION- AN OVERVIEW**

CIS is fully implemented and operational in High Court. Cause list is generated using CIS and Printing of Causelist of Lawyers and litigants is completely stopped and they are sent the causelist via SMS and E-mails. We are actively sharing the data on the National Judicial Data Grid for High Courts. Apart from that more than 50 other software (list enclosed) including android apps have been developed in-house by Programmers Team in Patna High Court for various administrative and judicial needs is implemented. We have also developed many android applications for the use of lawyers and litigants like online display board, cause list, case status, etc. To suit the needs of software and with a vision of speedy disposal, the categorization of the cases were made more exhaustive, thus resulting in rearranging of existing groups and creation of new groups. Also, in a manner to centralize the filing in place of existing scattered filing counters, as per the need of the hour and the software, new dedicated centralized hall has been prepared where in one place all kinds of filing can be done (civil, criminal, IA, AO, etc.).

**Digitization:** - We have already started the digitization process for Judicial Records of Patna High Court and so far more than 1.4 crore pages have been digitized. Currently we are digitizing judicial records for disposed off cases. Digitization of Current/Pending Judicial Files and Administrative files is also being thought of and the process may start soon. We have outsourced the Digitization work to M/s TCS India Pvt. Ltd. and have given a timeline of 4 years to complete the said process to digitize about 15 crore pages. For sorting of records and weeding out, we are taking the services of retired

officers and staffs of the court who have been engaged on contractual process for the said purpose. An exclusive prefabricated double storey building has already been constructed for the said purpose.

**Installation of Digital Display Boards:-** Patna High Court has upgraded the point-based display system to Digital LED display boards one each inside the court room as well as outside the respective court room and eight (08) video walls through out the court premises so as to keep advocates all the aware from wherever they are about the cases and court proceedings by displaying the causelist, cases taken on board, current running case, etc. to facilitate Id. Lawyers and litigants to know the position in their cases at single glance from any where in the High Court premises.

**Paperless Courts: -**

- 1) Patna High Court has already started the process of Paper less courts and two courts have been identified for the purpose.
- 2) Necessary Hardware has already been procured and digitization of records is under progress.
- 3) We are also conducting paperless meetings for various committees including Selection and Appointment Committee and eCommittee. For paper less information to lawyers and litigants for their cases, Four Touch Screen Kiosks have also been installed in various locations under the premises of Patna High Court.

### **E-Court Fee:-**

E-Court fee facility has been inaugurated in the campus of the Patna High Court leaving little scope for misuse/abuse of the Court fee purchased by an individual for any case. The bar code, which is provided in the E-Court fee purchased, is subject to scrutiny by the bar code reader at the filing counter. Thus, the possibility of fake Court fee has practically been obliterated. This is a great step in containing loss of revenue, which otherwise was occasioned due to issuance of fake Court fee. The nodal agency Stock Holding Corporation India Ltd has opened four counters for the purpose.

**Website:** - The Official Website of Patna High Court has already moved to the portal of gov.in i.e. patnahighcourt.gov.in and have hosted the website at State Data Center. We are providing many services to lawyers and litigants through this including free text search in Judgments and Orders, e-diary and android applications, etc.

### **Patna High Court Software**

#### **Developed and managed by Programmers Team, Patna High Court**

1) **File Movement & Tracking System (E-Karyalay):-** This software aims to achieve the target of Paperless Courts. In this software each and every file along with the notes and orders are moving digitally. The highlights are as under:-

A) All the “Noting” will move digitally.

B) Each and every Administrative file is computer traceable.

- C) Keeps track of time elapsed by every individual in performing the work.
- D) Contains a digital seal of each and every user, thus making the signature legible and identifying the person who has prepared/made notes/minutes.
- E) Obviated the need of digitization of administrative files wherever same has been implemented.
- F) Contains dashboard for Registry Officers which shows which employee has done how much work on daily basis.
- G) Helps enormously in efficient use of resource & manpower management.

2) **Judicial File Tracking System:** - Many times, it happens that the dealing assistant is full day busy in search of a particular file and is very tough to locate. This software can keep track of every movement of Judicial Files. It also maintains the history of when and where the file has actually moved. Hence, any Judicial File can be located on a single button click, thus, saving time and manpower.

3) **E-dakiya:** - This is an android based application meant for Process Serving. This application is directly connected with GPS. Major features are as following:-

- A) Process server can take the digital (computerized) signature on the hand held device / mobile.

- B) Can take Photograph of the person being served.
- C) GPS position i.e. Latitude & Longitude are automatically captured in the backend.
- D) Data could be saved easily on the server.
- E) Concerned authority can know as to when and where the Process Server has actually delivered/visited for Process Serving.

4) **E-Meeting:** - All the meetings of various committees of Patna High Court can be traced from anywhere inside the premises. Provision for digital storage of all the agenda and its compliance as well printing of minutes has also been made so as to keep a digital copy of the all the meetings held in High Court. The features of the software are as following:-

- a) Centralized booking of meeting, hence, minimizing the possibility of multiple meetings being fixed for same member, time and location.
- b) Paperless meetings can be held where the respective sections can upload agenda, additional agenda if any and minutes for any specific meetings.
- c) Progress of steps being taken by registry in respect of specific minutes can be monitored.

d) Search for Agenda or minutes possible by single click.

5) **Android Application for Meeting:** - This is an android based application. All the meetings which are scheduled are instantly delivered to all the mobile numbers of members of the respective committee as notification, same as whatsapp notifications and all the details regarding the meeting can be viewed directly on the mobile phones.

6) **Patna High Court Employee Management System:**- This is a web based application which contains the details of all the employees of Patna High Court viz. their:-

- A) Personal Details
- B) Professional background
- C) Family details
- D) Leave details
- E) Annual Career Progression
- F) Increment details
- G) Pay slips
- H) Annual confidential reports
- I) Permanent confidential reports

- J) Allegations & proceedings if any
- K) Promotion Details
- L) Transfer & Postings
- M) Chronological memo issued
- N) Terminal benefits, etc.

7) **E-HR**: - This application is hosted on LAN network of Patna High Court which provides many facilities as mentioned below:-

- A) All the employees can mark their attendance online.
- B) Keeps track of time elapsed by an employee in Patna High Court premises.
- C) Can mark their auto generated application for leave request online.
- D) Auto forwarding / rejection of leave applications at different hierarchy levels.
- E) Auto generation of Daily, Weekly and Monthly working hours report of each and every employee.
- F) Dashboard for Registry Officers by which sitting in their chambers, they can see which employee is present in which department and the time of marking attendance and can analyze

the working hours of them which may assist them to a great level in maintaining discipline at work of employees with regard to timely presence in office and working hours.

G) Eliminated the use of manual attendance registers and leave applications. Hence, an effort towards Paperless Courts.

8) **Comprehensive Budget Management & Information System:** -

This software is one stop solution of all the budget related information of Patna High Court. This software has various features like :-

- A) Auto generated centralized bill number generation.
- B) High Court expenses Passbook which contains all the details of expenses, head details, money credited for High Court budget, etc. in Patna High Court just as in banks.
- C) Auto pay bill generation for pay expenses.
- D) Traveling allowance details claimed by various officials.
- E) Conveyance allowance details.
- F) GPF details.
- G) LTC details.
- H) Leave Salary.
- I) Office expenses.



- J) Liveries expenses.
- K) Gratuity.
- L) GIS.
- M) Electric charges expenses.
- N) Sumptuary expenses, etc.

9) **Comprehensive Section Management & Information System:** -

This software provides inter-departmental communication system with various other features to cater the needs of various departments of Patna High Court:-

- A) Inter department mailing facility
- B) Centralized Index Register
- C) Roaster details of all the employees
- D) Duty Chart of employees
- E) On-going works/projects, etc.

10) **Medical Bill Reimbursement System for Retired Hon'ble Judges:**

- This software keeps track of all the bills raised by Hon'ble Retired Judges of this Court and the bills approved by the concerned

committee. Helps in managing the funds allocated for the said purpose and generate MIS for the same.

**11) Vigilance Automation System**:- We were facing many problems as to many complains/allegations are received of same type against same officer out of which some are exactly the same and due to this our manpower had to take extra and multiple efforts for the same complaint/allegation. We made a software which keeps track of all the pending and disposed allegations against a particular officer and reflects as to whether any similar allegation has been filed against the said officer or not and if yes then its current status. Hence, saving time and efforts of manpower. It also helps in instant generation of vigilance report against a particular officer as and when required.

**12) Judicial Officers Grievance Redressal System**: - This software logs the grievances and the same is directly reflected on the dash board of respective department / officer who in-turn takes necessary step towards redressal of the grievance and replies back within the stipulated time.

**13) E-Shikayat**: - This application is mainly meant for vendors who are given the AMC of Computer hardware, electronic equipments, network, etc. In this software, complaints are logged and are delivered

instantly to respective vendor who in-turn is bound to resolve the problem within stipulated time. This software also prints the list of complaints not addressed within stipulated time and helps in posing penalty if any on the vendors.

**14) District Court Infrastructure Management System**:- This is a software which keeps track of all the relevant details of District Court Infrastructure:-

- a) Condition of Court buildings
- b) Condition of Court Rooms
- c) Condition of Toilets
- d) Condition of Drinking Water Facility
- e) Condition of Litigant Shed
- f) Franking Machine
- g) Server Room
- h) Information Center
- i) Filing Center
- j) Ramp for Handicapped
- k) Lifts/Canteen, etc.

- l) Availability of Land
- m) Availability of Canteen
- n) Condition of Quarters, etc.

15) **Automated Quarter allocation system**: - This software contains the details of each and every quarter under High Court Pool viz. its occupancy details. This also reflects un-occupied quarters as well as the quarters which are going to get vacated in near future. Also, contains complete waitlist for the candidates and the waitlisted applicants may tentatively know the prospective quarter which may be assigned to them.

16) **Protocol Automation**: - Protocol department deals with the traveling of all the Judges and Registry members. This software helps maintain the log and all particular traveling details. This software contains the features of auto generation of letters to be communicated to various authorities with respect to traveling of Hon'ble Judges and Registry members. Also capable of tracking complete history of travel itinerary incurred in the same.

17) **E-Statistics**: - This is a web based software having facilities of auto generation of graphical statistics of High Court. Various kinds of

report generation viz. filing, pendency, disposal, old cases, etc. on various parameters viz. Nature wise, Subject wise, Time Period wise, Hon'ble Judge wise, etc.

**18) Online display board:** - This software helps people know especially sitting in the outside world to know which case is currently being taken up in which Court.

**19) Android Application for Online Display Board:**- Using this software, the Court's Progress, Causelist and case status can be viewed on mobile phone itself.

**20) Online Visitor Pass:** - With the increasing use of internet, we introduced the concept of Online Visitor Pass whereby, the person/litigant willing to visit the Court for hearing of his/her case, he/she can apply for the same online and a counter is reserved in the Court where he/she comes only for having photography and collect the Pass thus saving the time and Court's manpower as well as time of visitors.

**21) Online Cause Title:**- Facility for filing Online Cause Title has been provided to Ld. Lawyers and the said data being fed by the A.G.

(Advocate General) Office is also being fetched in the system directly hence reducing work pressure of data entry operators involved.

**22) Advocate & their Clerks MIS:** - This software contains all the particulars of the Advocates including their mobile number and e-mail address via which various communications are made and the registered clerks associated to them. Also, with the help of this software, Identity cards are issued to the registered advocate clerks and it automatically flashes the list of advocates without clerks and the details of the clerks whose registration has expired or is going to expire in near future.

**23) Patna High Court Online Recruitment Management System:** - This is a comprehensive recruitment management system where by the recruitment process is completely automated. Each and every stage of recruitment is fully computerized:-

- A) Publication of Advertisement.
- B) Online filling up of forms.
- C) Online Payment of application fees.
- D) Online Scrutiny of applications.
- E) Auto generation of selected and rejected list after scrutiny.
- F) SMS & E-mail of every step to respective candidate.

- G) Auto generation of Admit Card.
- H) Auto & Random generation of Roll Numbers.
- I) Auto allocation of Examination Centers.
- J) Auto generation of attendance sheets.
- K) Final Publication of Result.

**24) Online Typing Test:** - This is a web based application and by using this, we have successfully conducted many examinations. This application not only logs the data typed by the candidate, but also gets locked itself at the end of time line provided and generates instant result on the screen of the candidate so that he/she gets to know his performance as soon as he ends the examination bringing complete transparency in the recruitment system. Also, we are using this software to give training to our already recruited stenographers and data entry operators.

**25) Online Objective Test:** - This is web based software. We have successfully conducted examinations through this software. Examination containing objective type questions can be conducted. The questions get randomly generated on each Computer Screen. After the end of examination, the software is capable of auto generation of Results, Merit List, etc.

**26) KOHA (Provided by E-Committee, New Delhi):** - This software as recommended by E-Committee, New Delhi is in use in Patna High Court for the Integrated Library Management System. All the cataloguing of books is being currently done in the software. Soon we are going to implement the same full-fledged i.e. for all kinds of library related activity like requisition of book, issue of book, etc.

**27) E-Court Monitoring System for E-Committee, New Delhi:** - Hon'ble E-Committee Supreme Court of India requires quarterly data of the progress of E-Court Project in the state of Bihar. For that they have provided a format which comprise of 55 Columns in the excel Sheet. That Excel Sheet is communicated to each and every district and every district send their report and at High Court the excel sheet is again consolidated and sent to Hon'ble E-Committee, Supreme Court of India. To save time and manpower and having records, we developed a software via which the district courts can feed the data online which will be consolidated automatically and can be downloaded in the specified format. We can also share the view only right with Hon'ble E-Committee for viewing the same online.

**28) SMS Log System:**- This is the module via which we can keep track of the number of SMSs sent from different District Courts of Bihar which will help us in payment of the said SMSs.



**29) Quarterly Transmission to Supreme Court:** - This is a software which keeps track of all the relevant details of District Court Infrastructure:-

- a) Details of Owned Court Halls
- b) Details of Owned Court Halls on Rent
- c) Details of Owned Court Halls under Construction
- d) Details of owned Court Complexes
- e) Details of Court Complexes on Rent
- f) Details of Court Complexes under Construction
- g) Details regarding upgradation of Court Complexes
- h) Details of Owned Residential Accommodation for Judicial Officers
- i) Details of Residential Accommodation on Rent
- j) Details of Residential Accommodation under Construction
- k) Details of Funds Allocated for Infrastructure
- l) Details Regarding Monitoring of Infrastructure Creation.

**30) Vacancy Monitoring in Subordinate Courts :-** This is a software to keep track of all the relevant recruitment details of District Court:-

- a) Details of Strength of Judicial Officers in the State
- b) Details of the Strength of Staff in Subordinate Courts
- c) Details of Recruitment Made
  - i. District Judiciary
  - ii. Court Staff
- d) Monitoring and Review of Vacancies and Recruitment for Judicial Services.
- e) Monitoring and Review of Vacancies in Court Staffs.

**31) Judicial Officers Database Management System:** - This application keeps comprehensive details of all the Judicial Officers of the state Judiciary. Following information are available for all the Judicial Officers:-

- A) Judicial Officers of Bihar Judiciary
- B) Personal Details
- C) Professional background
- D) Trainings Undergone

- E) Transfer & Posting History
- F) Allegations if any
- G) Proceedings if any
- H) Awards & Recognitions if any
- I) Leave details
- J) Auto generated list of Judicial Officers due for transfer.

**32) Patna High Court Payroll Management System:** - Payroll software facilitates generation of salary slips for Hon'ble Judges, Officers of registry and employees of Patna High Court. It incorporates all the 6th Pay Commission guidelines into Payroll software for employees of Patna High Court. The features of the software are as following :-

- A) Auto generated computerized pay slips.
- B) Auto calculation of Arrears.
- C) Complete details of loans or advance of employees.
- D) Auto deduction of taxes.
- E) Auto calculation of income tax., etc.

**33) Centralized Letter Receiving System:** - This is a single window portal for all the communications for instance, letter, case diary, etc.

to Patna High Court by any means, viz. Post, Fax, E-mail, Special Messenger, etc. Each any every communication to and from the Hon'ble Court is traceable electronically. This has helped enormously in reducing the delay especially in Judicial departments as any judicial communication like lower court record, case diary, etc. is immediately flashed on the dashboard of dealing assistant and is reflected on the websites as well for information to lawyers and litigants as and when it is received in the High Court.

**34) On Window Automated Certified Copying System:** - This software instantly delivers the certified copies of all the judgments and orders since computerization, on window on a nominal payment on per page basis. This software automatically calculates the amount to be paid for each judgment or order, hence, eliminating manual calculation. This has got a great response and has enormously saved the time and effort of Courts manpower and litigants.

**35) Computerized Decree Management System:**- All the decree prepared in Patna High Court are now computerized and are easily available on LAN and can well be integrated on public portal for public viewing.

**36) Automated file allocation system for Stamp Reporting:** - This is an application which runs in the backend and allocates the files randomly to stamp reporters, hence bringing the transparency in the Court's work.

- 37) E-mail of Judgment & Order:** - All the Judgment & Orders are communicated to lower courts with the help of automated software. As soon as the Order is uploaded, with a single button click it is communicated to lower courts via e-mail with computerized signature of attesting authorities, thus eliminating the delay in communication and saving the time and manpower effort.
- 38) Auto generated Computerized Order Sheets:** - Initially there was a traditional practice where by the Ordersheets were printed and then the case particulars were written in hand. We eliminated this manual intervention and now the Ordersheet is directly printed containing all the relevant case particulars with the notes, seal and computerized signature of the dealing assistant.
- 39) Auto generated Computerized Case File Stickers**- As per traditional practice, files were printed and on the top of the file case particulars are written in hand. We eliminated this manual intervention by introduction of stickers and a module which prints all the relevant particulars and same gets pasted on the case file top.
- 40) Centralized Memo management System:** - With the help of this software, all the memos/letters issued are electronically generated with a unique centralized number to them. Hence, any issued memo or letter can be viewed any time with a singly click and the same is displayed on the dashboard of Issue section who delivers the same as

per the generated particulars as well as is visible on the dashboard of respective departments.

**41) Fax Section Information Management System :-** The special features of this module are

- a) Capturing of fee receipt details
- b) Capturing of additional fee receipt details (if any)
- c) Generation of list for additional fax fee holders
- d) Ready List of cases ( to be sent through fax)
- e) Defective List of cases (fee + disposal date / order date mismatch etc.)
- f) Printing of Judgments / Orders ( to be sent through fax)
- g) Acknowledgement of ready cases sent through fax
- h) Generation of List of Judgments / Orders already sent through fax
- i) Defective List of cases (Non pronounced judgments / orders etc.)
- j) Update facility for fee receipt information

k) Query Facility

l) Message to Concerned Secretaries / PA's for pronounce of Judgments/ Orders which are yet to be pronounced.

**42) Online Requisition of Stationary Items:** - This is software hosted on LAN of Patna High Court. It facilitates all the Hon'ble Judges, Officers of Registry and Staffs of Patna High Court to make requisition for stationary items online and the same is reflected on the dashboard of Purchase Cell which in turn against the requisition made provides the Stationary to all the concerned.

**43) Automated Visitor Pass System:** - All the litigants who come to court for hearing of their cases now get photograph included visitor pass for entering into the court.

**44) E-mail of respective Causelist to AOR's:-** This software is used to send daily causelist to respective A.O.R.'s of this Court only for there respective case listed.

- 45) **E-mail of Reminders to District Courts:-** This software automatically generates reminders and express reminders in the prescribed format and sends through e-mail to respective District Courts for non-receipt of various documents. Recently, e-mail ids of ADC, DM and SP has also been incorporated in the said software.
- 46) **Computer and Peripheral Inventory Management Software for High Court & District Courts:-** This software can keep track of all the computer hardware and peripheral purchased in Patna High Court or supplied to the district courts with details such as date of issue, to whom issued, serial number, date of return if any, availability of stock, etc.
- 47) **Judgment Writing and Information System:-**This software mainly aims to enable PA's / Stenographers to write the Judgments and orders dictated to them by Hon'ble Judges to type the judgments and orders so dictated in the prescribed format as specified by the Hon'ble Court, mail it to respective district court and upload the same on the website of Hon'ble Patna High Court.
- 48) **Case Indexing and File Movement:** - This software enables the departments to index the Judicial Files and keeps track of the files which are being sent to the Digitization department from Record rooms so that the files can't get misplaced and a proper record can be maintained.



49) **Writ Disposal Automated System:** - This software is designed to ease work of the staffs of Writ Disposal Department so as to eliminate manual redundant work and save their time.

50) **Online Transmission of Daily Progress Report:** - This software has been developed to enable all the officers and staffs of the Hon'ble Court to send their daily work report to the concerned Registry Officer which enables them to analyze the work of all the officers and staffs.

51) **Android Application for Geo-Tagging:-** This is an android application which can keep track of all the newly constructed buildings under the Jurisdiction of Patna High Court i.e. periodical photographs can be uploaded on the software module from various districts which automatically captures date, time, latitude and longitude when the said photograph is taken which can immensely help to keep track of progress of undergoing work without actually visiting the site.

52) **Software to assist Standing Committee:** - A unique and one of its kind software which has been developed to assist Hon'ble Standing Committee in evaluation and Transfer Posting of Judicial Officers which has brought a great transparency in the whole procedure and is currently in its phase of implementation.

53) **E-Court Project Monitoring System:-** This is a software developed for pin pointed monitoring of E-Courts project viz. software that contains the details of each and every aspect of E-Courts implementation, issues arising and its resolution thereof with graphical analysis of the overall progress.

54) **Issue tracker**: - A comprehensive software to keep track of the ongoing projects, current developments and future steps to be taken with accountability.

55) **Library Information System**: - This is a software developed which makes ready available data of the books, journals, etc. in the district courts.

**Challenges and Bottlenecks**:- Although Patna High Court has marched ahead a long way in terms of computerization but still, it is necessary to keep motivating staffs of Patna High Court to continue with the pace and usage of computerization and motivating the older generation for the usage of computerization.

## **Status and Progress Report of eCourt Project in Bihar**

- **Creation of Computer Server Room at all the complexes / Site Preparation** - A dedicated area for housing the servers and other related ICT equipment's (Computer Server Room / CSR) has been set up at each subordinate court complex. This also serves as the Judicial Service Centre, a citizen service interface counter for provision of various services such as case filing, status enquiry, etc. at the court complex. Funds are provided to 30 new court locations and 5 existing court locations for site preparation.
  - At present there are 79 locations (37 District courts & 42 Sub-divisional courts) in Bihar where court is running.
  - Site Preparation is completed at 69 locations out of 79 locations.
  - **In context of Court Complexes:** - Site preparation is completed in 80 court complexes out of 90 court complexes.
  
- **LAN (Local Area Network) installation at new court complexes and up gradation of existing LAN infrastructure:** - Previously only 41 locations are covered under eCourt Project Phase-I but now it has been increased to **79** locations including 37 district courts and 42 Sub-divisional Courts.
  - LAN is installed in 37 districts and 18 Sub-divisional courts.
  - **In context of Courts rooms:** - sanctioned court rooms – 1338  
LAN installed (Passive and Active Components) – 819 courts  
LAN passive & Active survey has been completed for rest courts rooms – 519 courts  
LAN Active & passive work is completed in (out of 519 court rooms) – 211 courts  
Further, LAN Work will be started soon for 308 courts.
  
- **Provision of Computer Server:** - The purchase order of 150 Computer Server was issued for 75 locations and the same has been delivered and installed at all locations under the Phase-II.  
(150 units Tower Server Purchased from Saved Fund which is approved for appropriation for this purpose, and SAN server purchased from State Govt. Fund.

Further the matter for purchasing of rest Servers will be referred before Hon'ble computer committee of this court for consideration.

## **Status and Progress Report of eCourt Project in Bihar**

- **CIS Software:** At present, 37 District Courts and 42 Sub-Divisional Courts of Bihar have been computerized in terms of CIS 3.1 installation to meet the several objectives like e-filing, e-pay, e-summons and NSTEP, ICJS, cloud computing.
- **Provision of Desktop Computers, UPS, and Printers: -**  
4924 units of Desktop Computers, 3276 units of UPS 600Va for desktop computers and 1025 units of Printers have been provided to sub-ordinate courts of Bihar and all the equipment are installed and in use to meet the day-to-day progress of the e-courts work.
- **AMC for laptops of judicial officers –:**  
Annual maintenance contract has been given to agency for repairing/maintaining the laptops of judicial officers which was given to them in year 2015.
- **Provision of Connectivity, Wide Area Network implementation status in district courts of Bihar and Data on NJDG: -** Previously, VpnoBB Connectivity is available at only 37 locations which has been extended to 4 more locations, hence in total 41 locations are connected. In addition, Lease Line facility is also available at 30 locations for better connectivity.

The WAN connectivity is to be implemented by BSNL by the order of Department Of Justice (DOJ), New Delhi for which 78 locations have been identified and WAN is commissioned at 71 locations.

Further, a request has been sent to DOJ, New Delhi to add Sonepur (Saran at Chapra) for providing WAN connectivity.

- At present, the CIS data is replicated on NJDG (National Judicial Data Grid) for all the 79 Locations (Including 37 District Courts & 42 Sub-Divisional Courts).  
At present 57 locations replicated their CIS Case data by itself and rest 22 locations CIS Case data replicated through Hon'ble High Court.
- SMS Push service for litigants and advocates are functional at 63 locations. The Number of SMS has been increased up **304019** monthly.

## **Status and Progress Report of eCourt Project in Bihar**

- **District Court information on official website:** - All District Court Website have been migrated from Drupal version 6 to Drupal version 7.59. This will enable others to cater information of district courts such as Judicial Officer's name, contact number, recruitment details, notices, tender details, judges on leave and other relevant information.
- **Information kiosks at each court complex:** The Policy Document proposes installation of touch-screen kiosks at all Court Complexes. These kiosks will provide services such as case status and daily order sheets to litigants without having to approach court officials. The KIOSK machine has been supplied to all 37 District Courts and installation is completed in all the judgship except Patna Sadar and Sheohar .
- **Display Board at each court in Subordinate Courts of Bihar:** The Policy Document proposes installation of Display Board screen (Monitor) at subordinate courts of Bihar. These Display Board will provide services such as case status running in the courts of the Judicial Officer such as which case if current heard by judicial officer, pass over cases and upcoming cases thus the accordingly Display Board with extra monitor and thin client machine has been supplied to all 1025 Courts and installation of them is completed at all 75 locations.
- **Provision for Power Back for ICT equipment:** - For sustainability and safety Of ICT equipment we need Power Backup for which D.G Set and 2kva online UPS for Network Room has been provided to all 75 locations.  
Further installation of D.G Set has been completed for 75 locations and installation of 2kva online UPS for Network Room is also completed at all 75 locations.
- **ICT Training for Judges & court Staff for Capacity building-** ICT training had been planned to be imparted to judicial officers and court staff with an aim to make them familiar and proficient in the use of ICT tools, which is going on at regular intervals. As part of the Change Management exercise, Judicial Officers have been trained in the use of UBUNTU-Linux OS and court staff has also been trained in CIS software. Bihar Judicial academy

## **Status and Progress Report of eCourt Project in Bihar**

has organized time to time refresher training program for Judicial Officers, Court staffs, DSAs, System Officers and System Assistants for such Capacity building.

Further, the training session has been also organized in Judgeship by Stock Holding Corporation of India for eCourt fee and e-Stamping and the same has been operational in almost all the District Courts including High Court.

- **Technical Manpower:** – We have deployed 1 Senior System Officer, 1 System Officer, 2 System Assistant in High Court, 1 System Officer, 2 System Assistant in each District headquarters and 1 System Assistant in each sub-divisional court for maintenance of computerization under e-Courts project.
- **Video Conferencing:** Facilities in courts and jails: presently point to point video Conferencing facility is available in 37 District Courts and 16 Sub-Divisional Courts comprising 53 Court locations provided by State Govt.

As of now tendering of multipoint VC is under process by State Govt. for all the District Courts and Jails, implementation and monitoring done by Beltron. Further demonstration of VC is to be conducted in Araria, Patna Sadar, Danapur and Hajipur by Beltron.

- **Solar energy for power backup:** The UPS and DG sets for servers and judicial service centers have been installed in Phase I and Phase-II of the project, but there is no provision of power back-up for thin clients, printers and other hardware. In this regard, the Policy Document proposes to utilize solar energy, as an alternate source, being environment friendly and easily available. It is proposed to initially cover 5% of the total court complexes, thus we started working on it and total 38 judgeships selected for installation of Roof Top Solar Panel. 25KWp Roof Top Solar Panel is installed and working at 2 judgeships (Jehanabad & Sheikhpura), further, 7 Judgeship is selected for 40KWp off grid solar system, installation is completed and Plant is working at 6 locations (Muzafferpur, Bhagalpur, Nalanda, Bhabhua, Saran & Gaya) out of 7.

Further apart from the above, work order has been issued for 24 locations for installation of Grid connected roof top solar power plant.

## **Status and Progress Report of eCourt Project in Bihar**

- **Installation of CCTV Camera in Court Rooms and Court Premises for security purpose:** - State Govt. has issued a work order to Beltron for installing CCTV camera in the Court Rooms and Court Premises of the Sub-Ordinate Courts of the Bihar.

As of now, CCTV camera is installed & functional in Court Rooms at 68 locations out of 79 locations and for security purpose it has been also installed at 67 location out of 79 locations.

- **Implementation of e-filing, e-pay, e-summons, NSTEP & Cloud CIS:** - An e-filing is a hassle free and convenient platform for case filing, anyone having internet facility can easily file the case from anywhere. In this way we have recently tested the e-filing, e-pay, esummons and NSTEP module successfully in Darbhanga District.
- **All due process for migration of Gaya District Court (Pilot District) to cloud have been completed. Further, District User have been given URL of Cloud CIS and requested to test the software from their end and to provide feedback.**

- **Others activities:** -

**DCMS:** - The District Court Monitoring System (DCMS) has been adopted by all the Districts and its sub-ordinate courts as per the direction of the Hon'ble computer committee of this court and the same is monitored by Hon'ble Supreme Court of India.

DCMS will help in monitoring and analyzing the day to day progress of Courts work of Judicial Officers.

**Creation of Official Email ID:** - We have recently created official email id for remaining approx. 500 Judicial Officers, which is necessary for official communication and the same is being used for DCMS (District Court Monitoring System) login.

**Monitoring CIS Case data:** - It is very essential that the CIS Case Data must have accurate and reliable information and keeping in view of such fact and as per the direction received from the Hon'ble eCommittee of Supreme Court of India

## **Status and Progress Report of eCourt Project in Bihar**

we used to exercise the following activities in order to achieve the aforesaid objective: -

1. Identifying and correcting the Data of total Courts vs. total Judge Count.
2. Ensuring that every court in cis must have a regular Judge or In-charge and if any court is vacant then this court should have the In-charge Judge who also has the regular Court.
3. Ensuring that every Judicial Officer must have JOCODE entry in CIS.
4. Ensuring that empty courts should not be the created in CIS and each court must have JOCODE entry.
5. Ensuring that there should be no pending cases left in the closed courts.
6. Identifying and correcting the Case Type anomalies such as Criminal cases are showing Civil Side or Vice-versa.
7. Ensuring that each and every Police Station should be mapped with Judicial Officer in CIS.
8. Ensuring that each and every case which have been stayed should entered the Delay Status entry in CIS.
9. Notifying and tagging the Courts for Special Cases in CIS like POCSO, N.D.P.S etc.
10. We have just started the entering details of Under trial Prisoners.

**Updation of Judicial Officer's details on NJDG:** - The Hon'ble eCommittee, Supreme Court of India started SMS facility for Judicial Officers to know how many cases are being undated (Those cases having Next Listing Date less than Current date) in their courts on daily basis, for that purpose it is necessary to enter and update the details of Judicial Officers on NJDG, the same has been entered by us. Overall 69% of Judgements and Orders has been uploaded in August,2019 which has been increased from 57% in July,2019.

**Further installation of JustIS android app in Judicial Officer's mobile handset is under progress, which provide the latest status of their court's data like today's cases, pending cases, undated cases , disposal cases etc. from NJDG.**

- **eCourt service publicity and awareness:** - eCourt services publicity and awareness posters are circulated to sub-ordinate courts of bihar for increasing awareness among litigants, advocates and other stakeholders as per the direction of Hon'ble eCommittee, Supreme Court of India and the same are



## **Status and Progress Report of eCourt Project in Bihar**

pasted by districts on the walls of court complexes.

- **Backlog Data Entry:-** For the efficient implementation of eCourt project and delivery of Citizen Centric Services through CIS software it is necessary to enter and update all the cases in CIS. In order to achieve the same, backlog cases Data entry has been completed for most of the locations.

**We have created temporary server room with 400 sq. feet for Sub-Divisional Courts (where site preparation is pending) to initially start the Backlog data entry in CIS and other computerization work.**

- **eCourt Citizen Centric Services delivered by District Courts of Bihar:**

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eCourt project provides many kind of services to litigants, Lawyers and other stakeholders via SMS, email, Web pages, Kiosk Machine at court premises, and online Display Board placed beside the Court rooms of Judicial Officer. Some of the services listed here.

- ✓ Pull SMS service.
- ✓ Online Case Status.
- ✓ Kiosk Machine at court Premises.
- ✓ Online Cause list.
- ✓ Automated Email service.
- ✓ Advance Cause list.
- ✓ Order/Judgment available on NJDG.
- ✓ Find the case status via Android app launched by Hon'ble eCommittee Supreme Court of India.
- ✓ District Court website.
- ✓ Online Status of Running cases via Display board places there after Court Rooms of Judicial Officer in subordinate courts of Bihar.
- ✓ Find the Court Complex locations with address details via Android app.
- ✓ A awareness program to Litigant/people/advocates about the NJDG and eCourt Services is initiated in subordinates courts of Bihar with the help of posters and gestures, and SMS pull services on the direction of Hon'ble eCommittee of Supreme Court of India.  
SMS pull service Ecourt<space><CNR Number> To 9766899899

## **Status and Progress Report of eCourt Project in Bihar**

- ***Sustainability of the project:*** Memorandum of understanding (MoU) under E-Courts project has been signed by the Central Government, State Government and Patna High Court. The State Government of Bihar is assisting financially by providing fund under E-Court MMP project to the High Court and District Courts in financial year for sustainability of the project. The State Government is assisting financially mainly for the following issues under eCourt project: -
  - Payment regarding Technical Manpower (i.e. Senior System Officer, System Officer, System Assistants) including agency charges and service taxes of the third party, besides NIC fund provided.
  - D.G. Sets recurring expenditure in the Judgeships of Bihar.
  - Broadband of Hon'ble Judges of Patna High Court and Judicial Officers of Bihar including officers on deputation.
  - VPNoBB / Lease Line expenditure in District Courts and Patna High Court
  - Expenditure of Judicial Officers in computer consumables. Expenditure in maintenance / rectification of LAN / Hardware where warranty has expired or not covered under warranty due to, i.e. fire, flood, damage, burnt case etc.